



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

DATED THIS THE 09<sup>TH</sup> DAY OF APRIL, 2026

BEFORE

**THE HON'BLE MR. JUSTICE E.S. INDIRESH**

**WRIT PETITION NO.33821 OF 2025 (CS-RES)**

**BETWEEN:**

B.C. RANGE GOWDA  
S/O LATE CHIKKA RANGANNA,  
AGED ABOUT 68 YEARS,  
DIRECTOR OF BEGURU HALU UTHPADAKARA  
SAHAKARA SANGHA (NI),  
BEGURU POST, BEGURU HOBLI,  
KUNIGAL TALUK,  
TUMAKURU DISTRICT - 572 130.

...PETITIONER

(BY SRI. JAI PRAKASH REDDY M., ADVOCATE)

**AND:**

1. THE STATE OF KARNATAKA  
BY ITS SECRETARY,  
DEPARTMENT OF CO-OPERATION,  
M.S. BUILDING,  
BENGALURU - 560 001.
2. JOINT REGISTRAR OF CO-OPERATIVE SOCIETIES  
BENGALURU REGION, SAHAKARA SOUDHA,  
NO.146, 3<sup>RD</sup> FLOOR, 3<sup>RD</sup> MAIN ROAD,  
8<sup>TH</sup> CROSS, MARGOSA ROAD,  
MALLESHWARAM,  
BENGALURU - 560 003.
3. THE DEPUTY REGISTRAR OF  
CO-OPERATIVE SOCIETIES  
TUMAKURU DISTRICT,  
MINIVIDHANA SOUDHA, 2<sup>ND</sup> FLOOR,  
TUMAKURU - 572 101.





4. THE ASSISTANT REGISTRAR OF  
CO-OPERATIVE SOCIETIES  
TUMAKURU SUB-DIVISION,  
TUMAKURU DISTRICT - 572 101.
5. BEGURU HALU UTHPADAKARA  
SAHAKARA SANGHA (NI)  
BEGURU POST, BEGURU HOBLI,  
KUNIGAL TALUK,  
TUMAKURU DISTRICT - 572 130.  
BY ITS CHIEF EXECUTIVE OFFICER.
6. B.V. SANTOSH  
S/O B.T. VENKATESH,  
R/O BEGURU, BEGURU POST,  
KASABA HOBLI, KUNIGAL TALUK,  
TUMAKURU DISTRICT - 572 130.
7. SRIDHAR  
FATHER NAME NOT KNOWN,  
PRESIDENT,  
BEGURU HALU UTHPADAKARA  
SAHAKARA SANGHA (NI),  
BEGURU POST, BEGURU HOBLI,  
KUNIGAL TALUK,  
TUMAKURU DISTRICT - 572 130.

...RESPONDENTS

(BY SRI. H.K. KENCEHEGOWDA, AGA FOR R1 TO R4;  
R5 TO R7 - SERVED)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226  
AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO  
QUASH THE ORDER DATED 17<sup>TH</sup> OCTOBER, 2025 PASSED BY  
THE RESPONDENT NO.2 VIDE ANNEXURE-Q; DIRECT THE  
RESPONDENTS 2 TO 4 TO MAKE ALTERNATIVE ARRANGEMENT  
TO MAKE PAYMENT TO THE MILK VENDORS THROUGH  
OFFICIALS OF CO-OPERATIVE DEPARTMENT; AND ETC.



THIS PETITION, COMING ON FOR PRELIMINARY HEARING IN 'B' GROUP, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE E.S.INDIRESH

**ORAL ORDER**

In this petition, petitioner is challenging the order dated 17<sup>th</sup> October, 2025 (Annexure-Q) passed by the respondent No.2; *inter alia* sought for direction to the respondents 2 to 4 to make alternative arrangement for making payment to the Milk vendors through the officials of Co-operative Department.

2. Heard Sri. Jai Prakash Reddy M., learned counsel for the appearing for the petitioner and Sri. H.K. Kenchegowda, learned Additional Government Advocate appearing for respondents 1 to 4.

3. Having taken note of the submission made by learned counsel appearing for the parties, as this Court in Writ Petition No.30997 of 2025, directed the respondent-Assistant Registrar of Co-operative Societies to take action for appointment of Chief Executive Officer of the respondent No.5-Society, I am of the considered opinion that the existing arrangement shall be continued for a period of three months



from today. In the meanwhile, the respondent No.2 shall appoint the Chief Executive Officer to the respondent No.5-Society in accordance with the provisions contained under Karnataka Co-operative Societies Rules, 1960. With this observation, writ petition stands ***disposed of.***

**SD/-  
(E.S. INDIRESH)  
JUDGE**

ARK  
List No.: 2 Sl No.: 55